

**A.VENKATESWARA REDDY  
REGISTRAR GENERAL**



**HYDERABAD  
DT.25.07.2020**

(Off): 2344 6166  
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**ROC.NO.394/SO/2020**

To

All the Unit Heads in the State.

Sir/Madam,

Sub: High Court for the State of Telangana – Resolutions of the Full Court meeting dated 18.07.2020 – Certain directions to open the Courts physically wherever possible in the Unit in consultation with Hon'ble Administrative Judges, take assistance of Police, for security and propose infrastructure facilities if any to cope with physical opening of courts during the Covid period - Compliance of directions – Request - Reg.

Ref: High Court's Notification in Roc.No.394/SO/2020, dated 18.07.2020.

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Adverting to the above subject and reference cited, as you are aware that the Unit Heads are at liberty to open the Courts physically wherever it is possible in their unit in consultation with the Hon'ble Administrative Judges after taking the members of the Bar, Judicial Officers and employees into confidence and by following the Standard Operating Procedure (SOP) dated 08.06.2020. As directed, in this context it is informed that wherever security is required or felt necessary, the Unit Head may take the assistance of the Commissioner of Police/Superintendent of Police concerned for smooth functioning of the courts in their Unit.

The Unit Heads are also directed to submit the proposals for the infrastructure facilities if any required, in their Unit to cope up with the physical opening of Courts during the Covid period by 30.07.2020 positively."

Yours sincerely,

  
REGISTRAR GENERAL

25.07.2020